



Himachal Pradesh State Pollution Control Board

Him Parivesh, Phase-III, New Shimla-171 009

Telephone Nos.: 0177-2673766, 2673020

No. NGT/NCAP/O.A. No. 681 of 2018 (Vol-V)/2020- 6086-6089 Dated:-30/04/2020

From: The Member Secretary

To

The Member Secretary,
Central Pollution Control Board, Parivesh Bhawan,
East Arjun Nagar, Delhi

Subject:- Compliance of order dated 20.11.2019 passed in O.A. No. 681/2018 titled "NCAP with multiple timelines to clean air in 102 cities to be released around August-15".

Sir,

Please refer to order dated 20.11.2019 passed by Hon'ble NGT on the above cited matter. In this connection, it is humbly submitted that directions dated 20.11.2019 pertaining to State of HP are being complied and are enclosed as Annexure-I.

Further, it is submitted that due to the reason mentioned in point no. 02 of Annexure-I, H.P State Pollution Control Board would be able to complete the Source Apportionment Study by 30th June, 2021 and Carrying Capacity Study would be completed by 30th June, 2020. Therefore, it is humbly requested that further time may kindly be allowed to H.P. State Pollution Control Board to complete Carrying Capacity Study, Source Apportionment Study.

Thanking you,

Yours faithfully

(Encl.: As above)

Aditya Negi, (IAS)
Member Secretary
HPSPCB, Shimla-9

Copy to:

1. **The Registrar General**, Hon'ble National Green Tribunal, Faridkot House, Copernicus Marg, Near India Gate, New Delhi for kind information. Further, it is humbly requested that the timeline may be allowed to the H.P. State Pollution Control Board for completion of Source Apportionment Study and Carrying Capacity Study.
2. **Sh. V.P. Yadav, Additional Director (Nodal Officer)**, Central Pollution Control Board, Parivesh Bhawan, (e-mail- vpyadav.cpcb@nic.in) for kind information and further necessary action please.

Aditya Negi, (IAS)
Member Secretary
HPSPCB, Shimla-9

Compliance Report of Hon'ble NGT Directions in OA No. 681/2018 dated 20.11.2020

Sr.No.	Directions of Hon'ble NGT Vide order Dated 20-11-2019	Timeline	Compliance Status	Remarks
1.	Installation of Ambient Air Quality Monitoring Stations (AAQMS)	01-04-2020	<ul style="list-style-type: none"> • Tenders have been floated of the installation of Continuous Online Monitoring System at Shimla. • Technical scrutiny of technical bids received from 05 nos of firms is in process with Himachal Pradesh State Electronic Development Corporation Limited. 	
2.	Model/SOP for Source Apportionment (SA) and Carrying Capacity (CC) of the NACs	20-02-2020	<p>1. Source Apportionment Study :</p> <ul style="list-style-type: none"> • The H.P. State PCB has engaged IIT Kanpur for Source Appointment studies of all 07 non-attainment cities in January, 2019 as Action plan submitted to CPCB. The total estimated cost of this study is Rs. 2.2 crore rupees. • The maps of all seven cities/towns are being digitised to make the land-use maps with the layers of minor and major roads, settlements, industrial areas, water bodies, open spaces and agriculture. • The above maps will be used for siting the sampling sites and preparing the emission inventory. • The ambient air quality monitoring is also completed in 7 Nos's of towns under NACs i.e Kala Amb, Parwanoo, Baddi, Nalagarh, Paonta Sahib, Sundernagar, Damtal. • Analysis of all the 150 nos of ambient air quality samples are in process for different parameters including metals. • The study with collection of baseline data pertaining to emission inventory of all points and Area Sources of all 07 Non-attainment towns is in progress. • Thereafter, all inventoried data related to source of 	<p>It is humbly submitted that June, 2021 time may kindly be granted to HPSPCB to complete the Source Apportionment Study.</p>

		<p>pollution will be inserted into source apportionment model for study of co-relation of different sources of air pollution.</p> <ul style="list-style-type: none"> • Based on the outcome of such study Action Plan will be prepared. • So, the study requires simulation/ modelling of such produced data of seven non-attainment cities in order to complete the scientific and factual based study along with preparation of Action Plan, <u>hence total completion target of this study is June, 2021 as submitted by IIT, Kanpur.</u> <p>2. <u>Carrying Capacity Study :</u></p> <ul style="list-style-type: none"> • In compliance of Hon'ble NGT directions, State Government has constituted a COMMITTEE comprising of Heads of concerned Government Department vide the State Government notification No. STE-E (3) – 22/2018-Loose Dated – 08/01/2020 and set the Terms of Reference (TOR) of the committee for conducting Carrying Capacity studies of 7 (seven) cities identified under the Non- Attainment cities program, (Copy Enclosed). • In addition to above, the State Pollution Control Board had convened the two meeting of the Committee on 22/01/2020 and 10-02-2020 vide which all concerned Departments (Department of UD, Town and Country Planning Department, Transport, Public Works Department, Food and Civil Supplies and Department of Forest) requested to provide data w.r.t Vehicular emission, industrial emission, Land use carrying capacity estimation and adequacy of Solid and other waste generation and its disposal. • The CC study is being done based on SOP/Model shared by 	<p>It is humbly submitted that time till 30th June, 2020 may kindly be granted to HPSPCB to complete the Carrying Capacity Study.</p>
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			<p>CPCB.</p> <ul style="list-style-type: none"> • Draft report has been prepared for all seven towns under non-attainment cities. • The final report along with recommendation will be submitted by 30.06.2020. 	
3.	Review of Master Plans consistent with SA and CC and action in the light of law laid down in the order of Hon'ble Supreme Court in M.C. Mehta vs Union of India, (2004) 6 SCC 588 with regard to Delhi.	20-08-2020	Will be done based on the outcome of source apportionment studies.	
4.	Development of Public Grievance Redressal Portal (PGRP)	31-01-2020	<ul style="list-style-type: none"> • The State Pollution Control Board is using three online public grievance redressal systems namely "CM Seva Sankalp", "e-Samadhan", "e-Suggestions" whereas "CM Seva Sankalp" also provides web based application through mobile app for general public to register their complaints along with pictures and suggestions for redressal of grievances related to each and every aspect of pollution control including air pollution. • These systems are effective communications tools in-place, having inter/intra departmental as well as public interface which are also being monitored periodically by the State Govt. • Further, in compliance of aforementioned Hon'ble NGT Directions dated 20-11-2019 to develop interactive public grievance redressal portal on the pattern of CPCB portal "Sameer", PGRP Portal is created and Mobile app is prepared and uploaded in public domain. 	
5.	Action Plans for additional 20	31-01-2020	Not pertains to the State of H.P.	

	NACs			
6.	Finalization of Action Plans for 102 NACs and EC regime	-	Action Plan is already prepared and submitted to CPCB which was approved vide letter no AQM/AP/2019-20 dated 12-02-2019.	
7.	Micro Planning of Action Plans	30-06-2020	Not pertains to the State of H.P.	
8.	Revisiting of NCAP	-	Not pertains to the State of H.P.	
9.	Remedial action for control of noise pollution including procurement of monitoring devices and installation of Noise Limiters.	31-03-2020	<ul style="list-style-type: none"> • The State Pollution Control Board is conducting noise monitoring in overall 83 location, covering 11 towns i.e Kullu, Manali, Shimla, Paonta Sahib, Rampur, Baddi, Bilaspur, Dharamshala, Una, Chamba, Parwanoo on weekly basis for Different areas Zones (Silence Zones, Residential Zone, Industrial Zone and Commercial Zone.) • The State Board in co-ordination with Police Departments also conducted monitoring of the Hotspots and also finalized the Specifications of Integrated Noise meter to be used for by Police authorities and provided the details. • The State Pollution Control Board has also prepared the Noise Action Plans for containment of Noise pollution of 07 Non-attainment Towns of NACs and details are enclosed as Annexure –II. 	
10.	Finalization of Emergency Response System (ERS)	20-01-2020	The State Disaster Management Authority has prepared the State Disaster Management Plan. This plan includes the Emergency Response System (ERS) which was forwarded to CPCB vide letter no. NGT/NCAP/O.A. No. 681/2018-3300-3301 dated 27-02-2020.	
11.	Action Plan of Consent and EC Funds.	31-01-2020	The Action Plan for Total funds (Environmental Compensation & Consent Funds) of Himachal Pradesh State Pollution Control Board in compliance of Hon'ble NGT OA No. 681/2018 is on 23-01-2020. The revised Actions as per CPCB observation is prepared and as emailed to CPCB on dated 24.4.2020.	
12.	Compliance on the execution of Action Plans of Non-attainment Towns of NACs.	01-04-2020	The work on execution of Action Plans as approved from CPCB for 07 Non-attainment towns of NACs is in progress. It is monitored by regularly by Chief Secretary. The latest progress report on action points is enclosed as Annexure –III.	



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Further, it is submitted that due to the reason mentioned in point no. 02 of **Annexure-I**, H.P State Pollution Control Board would be able to complete the Source Apportionment Study by 30th June, 2021 and Carrying Capacity Study would be completed by 30th June, 2020. Therefore, it is humbly requested that further time may kindly be allowed to H.P. State Pollution Control Board to complete Carrying Capacity Study, Source Apportionment Study.

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HPSPCB, Shimla-9

Action Plan for Control and Abatement of Noise Pollution in Non-Attainment Cities/Towns of the State.

1. Introduction:

The noise pollution has become a serious problem in the recent time especially within the urban setting, with exponential growth in number of vehicles, constructions & industrial activities the noise levels have increased, which can cause serious health effects. The World Health Organisation (WHO) recognised noise as one of the major pollutants affecting the health of human population. Recognising the problem of increasing ambient noise levels in public places from various sources, inter-alia, industrial activity, construction activity, fire crackers, sound producing instruments, generator sets, loud speakers, public address systems, music systems, vehicular horns and other mechanical devices the Ministry of Environment & Forests, Govt. of India notified the Noise Pollution (Regulation and Control) Rules, 2000 to regulate noise producing and generating sources/activities. Under this regulation the following ambient air quality standards in respect of noise for different areas/zones were prescribed.

		Limits in dB (A) Leq*	
Area Code	Category of Area/Zone	Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 metres around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB (A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is an energy mean of the noise level over a specified period.

The State Pollution Control Boards have been entrusted with the responsibility to collect, compile and publish technical and statistical data relating to noise pollution and measures devised for its effective prevention, control and abatement. In the aforesaid background the Himachal Pradesh State Board is conducting Ambient Noise Monitoring at 83 selected locations across the State covering 11 cities/towns viz., Kullu, Manali, Shimla, Paonta,

Rampur, Baddi, Bilaspur, Dharamshala, Una, Chamba & Parwanoo on weekly basis for different areas/zones (Silence Zone, Residential Zone, Commercial Zone & Industrial Zone). The data so generated is published and disseminated through the web-site of the State Board. Noise level mapping of the State is depicted in Annexure-I.

The Central Pollution Control Board has also categorised 7 cities/towns of the State viz., Parwanoo, Baddi, Nalagarh, Kala Amb, Paonta Sahib, Sunder Nagar & Damtal as non-attainment, wherein, ambient air quality in respect of particulate matter PM₁₀ is exceeding the prescribed standards. Out of these 7 cities/towns the State Board at presently is also conducting weekly ambient air quality noise monitoring at 3 cities/towns viz., Parwanoo, Baddi and Paonta Sahib. The scrutiny of data for the year 2018-2019 suggests that ambient noise levels are marginally exceeding the prescribed standards especially in Paonta Sahib and Parwanoo city/town (Annexure-II).

2. Directions of the Hon'ble National Green Tribunal in OA No. 681 of 2018:

The Hon'ble National Green Tribunal (NGT) passed directions in OA No. 681/2018 titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" vide orders on dated 15.03.2019, 06.08.2019, 20.11.2019 on various aspects and directed to prepare action plans and monitoring mechanism for prevention and control of noise pollution.

3. Noise pollution control measures -action points:

The implementation of noise pollution control measures essentially requires a strategic noise abatement planning with enforcement of standards as prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 besides, exercising control limits on all noisy sources. The following additional action points/control measures are suggested for noise emitted by various sources.

S. No	Detail of activity/ Source(s) of noise pollution.	Control and Mitigation Measures	Responsible Agency
1	Expansion of monitoring network.	The State Pollution Control Board will also conduct ambient noise monitoring of Nalagarh, Kala Amb, Sunder Nagar & Damtal towns so that all non-attainment city/town of the State are covered under the weekly monitoring program. The noise monitoring data acquired from these sites	SPCB

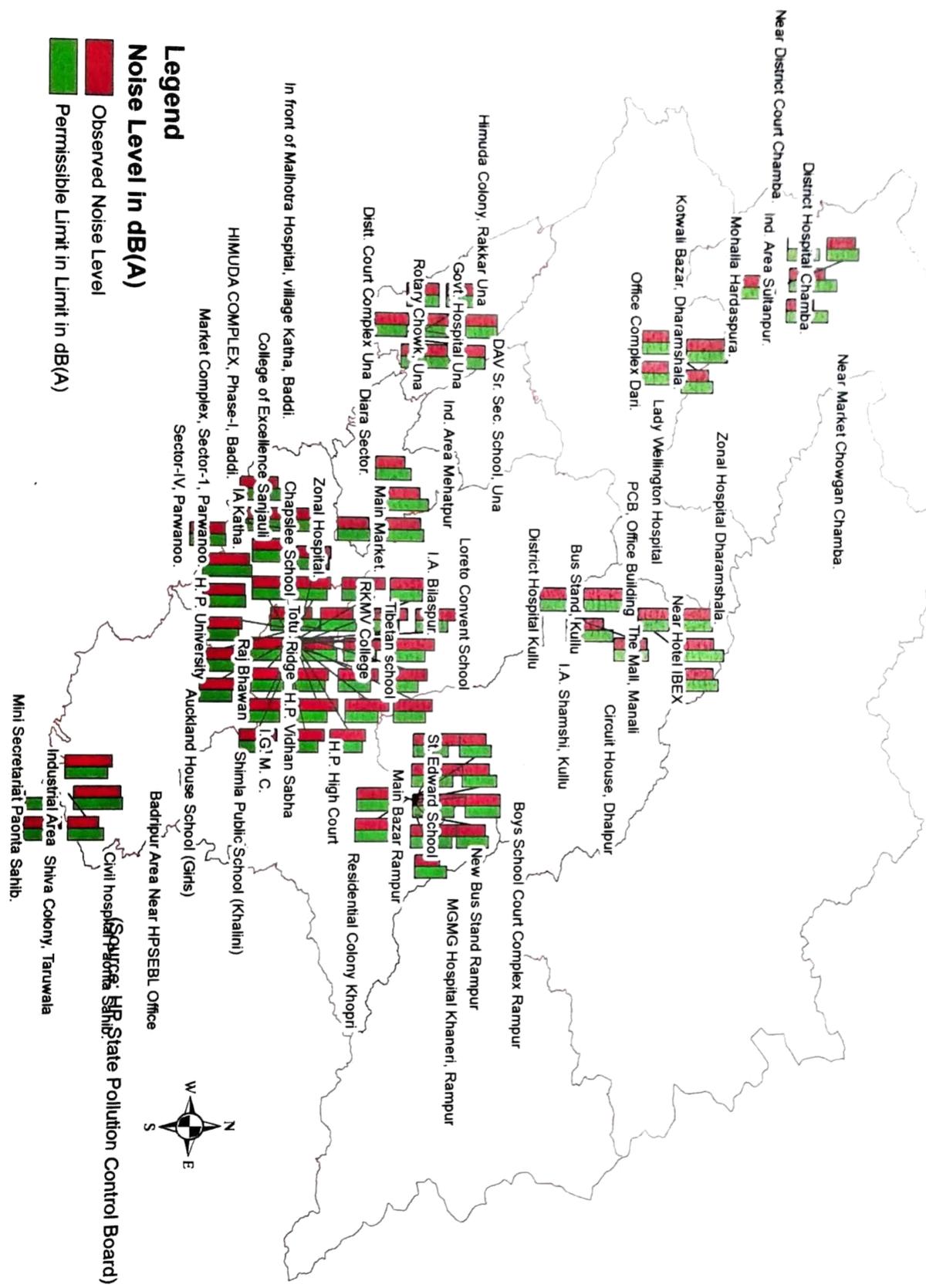
		would be instrumental in analysing the scenario in all 7 non-attainment cities/towns and adopting suitable noise pollution control measures.	
2	Public Awareness.	Public awareness is very essential for the control and prevention of the noise pollution. For this purpose the State Pollution Control Board would initiate a special awareness campaign through mass, print media to educate people about the ill effects of noise pollution and measures for its control.	SPCB
3	Traffic noise/ transportation system.	<ul style="list-style-type: none"> • Restriction on use of horns within city limits. No honking unless for danger. • Speed limit to be strictly enforced within the city/town, as lowest sound emission arise from vehicles moving smoothly at 30 to 40 kms per hour. • Display of proper signage to reduce congestion, regular check of pressure horns & overloading. 	Police Department
		<ul style="list-style-type: none"> • Installation of noise barriers at critical sections and silence zones. • Green belt development - Plantation of trees and shrubs to create natural buffers in-between the traffic movement corridors and residential areas. 	Public Works Department and Urban Local Bodies.
4	Industrial noise.	<ul style="list-style-type: none"> • Green belt development - Plantation of trees and shrubs to create natural buffers in-between the industry and its vicinity. • Use noise absorbing obstacles, barriers, screens, partitions and natural objects. 	Industry/Urban Local Bodies/SPCB.
5	Loudspeaker noise and noise from cultural/religious activities.	<ul style="list-style-type: none"> • Registration of Tent Houses providing logistics & instrumental support for cultural/religious activities be made mandatory and instruments capable of 	District Magistrate, Superintendent

		producing noise higher than the prescribed limit should install noise limiter.	of Police, SPCB.
6	Elimination of noisy activities	<ul style="list-style-type: none"> • Restriction on use of diesel gensets without acoustic enclosure for extraction of cane juice etc. 	Police Department, SPCB.

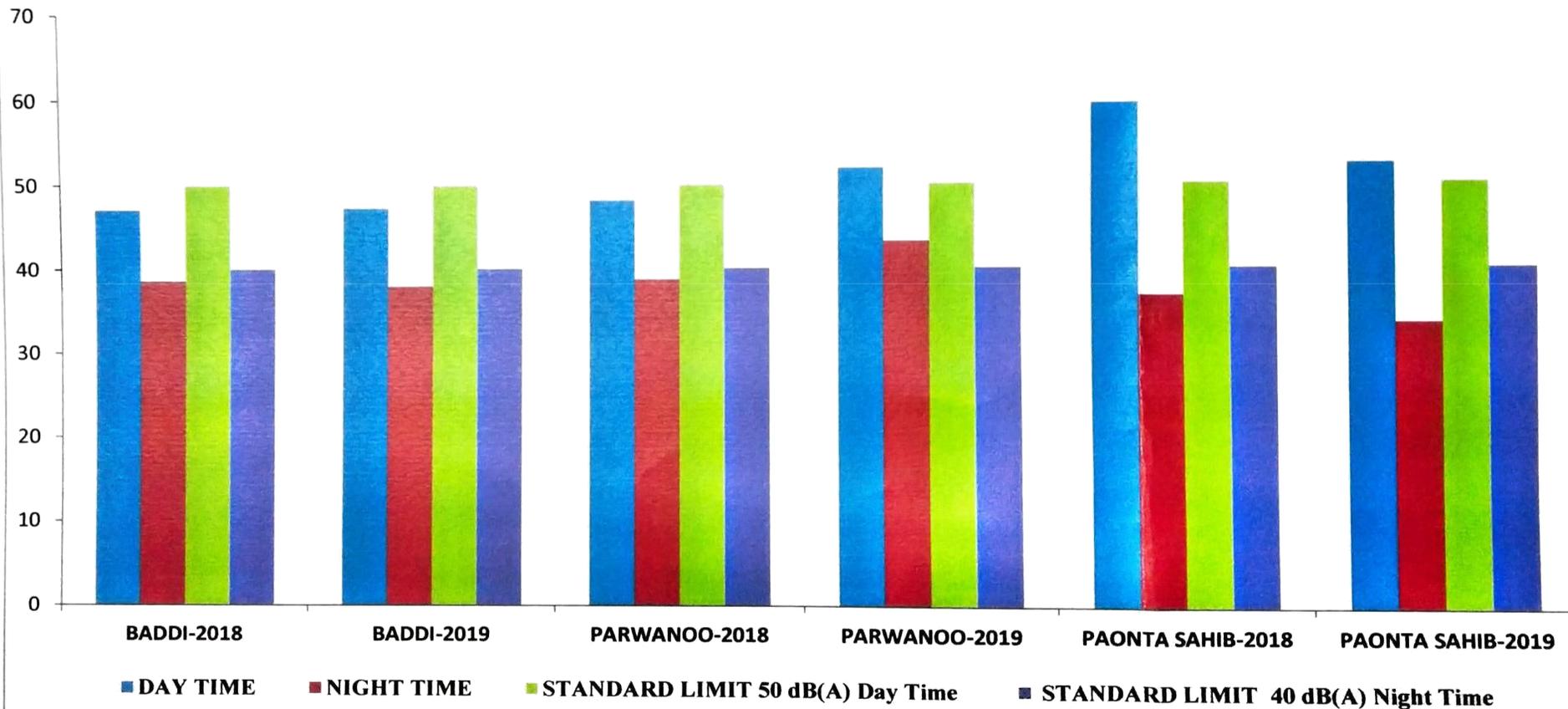
In addition to the existing regulatory measures as prescribed under the Rules, the proposed action/points would be useful in control and mitigation of noise pollution in the non-attainment cities/towns of the State.

NOISE LEVEL MAP OF HIMACHAL PRADESH

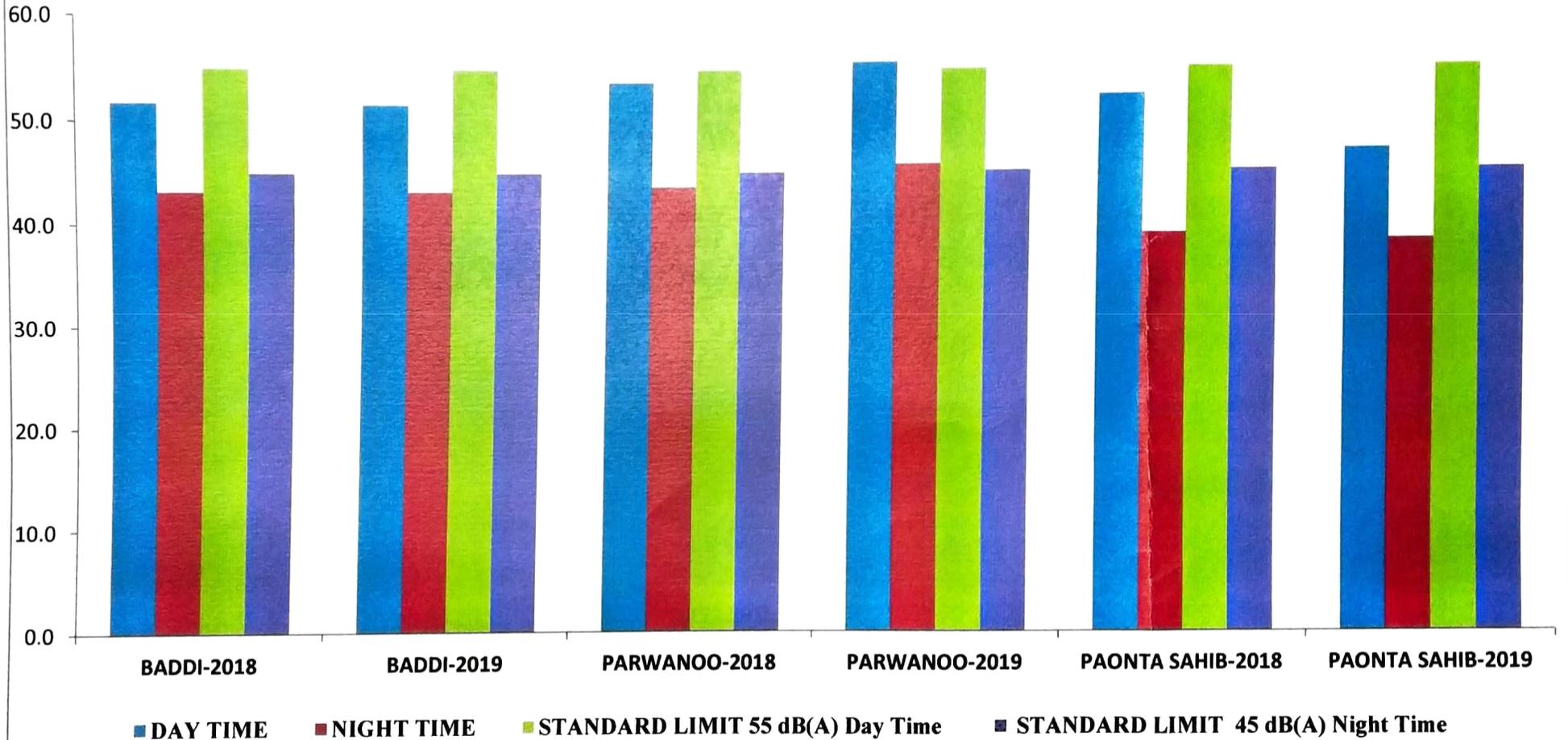
Annexure-I



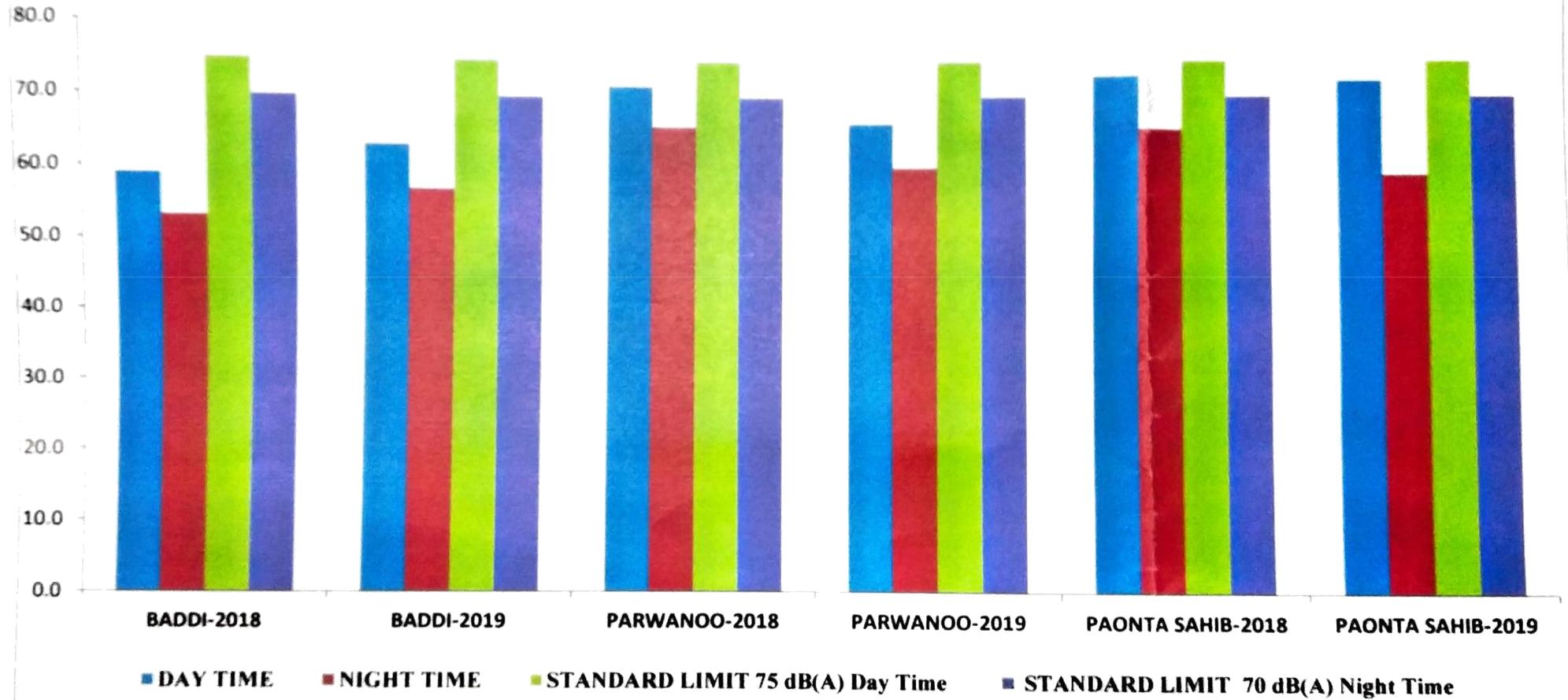
SILENCE ZONE OF BADDI , PARWANOO & PAONTA SAHIB AREAS OF HIMACHAL PRADESH



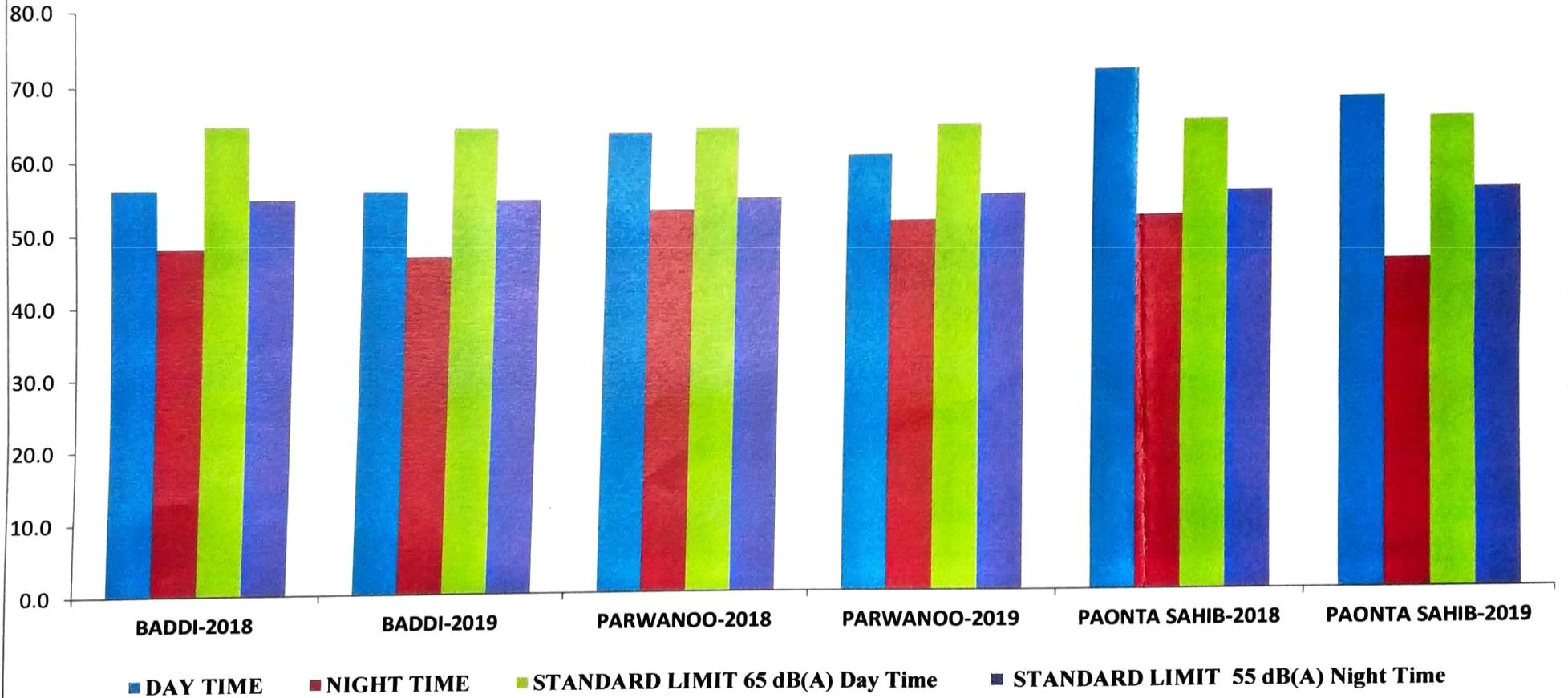
REDISENTIAL ZONE OF BADDI, PARWANOO & PAONTA SAHIB AREAS OF HIMACHAL PRADESH



INDUSTRIAL ZONE OF BADDI, PARWANOO & PAONTA SAHIB AREAS OF HIMACHAL PRADESH



COMMERCIAL ZONE OF BADDI, PARWANOO & PAONTA SAHIB AREAS OF HIMACHAL PRADESH



Annexure III

Progress on compliance of the execution of Action Plan of 07 Anon-attainment Towns under Non-attainment Cities of HP in compliance of OA No. 681 of 2018

There is a common action plan prepared for Baddi, Nalagarh, Kala Amb, Parwanoo, Paonta Sahib, Damtal and Sundernagar, in the matter of NGT OA No. 681/2018, which was submitted to CPCB and implementation is in progress. Till date total 06 No's of meeting under chairmanship of Chief Secretary has been held to review the progress. Latest status of implementation on issues pertaining to Air Quality is as below: -.

A. Vehicles

Sr. No.	Organization Responsible	Work proposed for Execution (In the Catchment Area)	Final Timeline for Completion	Existing Status
1.	Transport Department	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	March, 2020	<ul style="list-style-type: none"> MoRTH has formulated draft policy for scrapping of old vehicles after completion of 15 years. The provisions of the policy will be implemented in the state as and when final policy is received from MoRTH/Govt.
2.	Transport Department	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	January 2020 & continue as regular activity	<ul style="list-style-type: none"> Total 1459 nos of Challans made from 17 nos of Pollution Check Centers in all 07 Non-attainment Towns from January 2019 to 15th March, 2020.
3.	Transport Department	Ban on registration of Diesel driven auto rickshaw/Tempo	January 2020	<ul style="list-style-type: none"> In order to comply with the directions, a proposal to ban the registration of diesel driven auto rickshaw in seven non attainment Towns has been sent to the Govt.
4.	Transport Department	Promotion and Operationalization of E-rickshaw/Tempo.	April 2020	<p>The state Transport undertaking (STU) i.e. Himachal Road Transport Corporation is running electric buses in the following stretches.</p> <ul style="list-style-type: none"> 25 e-buses on Mandi-Manali-Rohtang route. 50 intra-city e-buses in Shimla. 75 Nos of commercial e-rickshaws (with advanced lithium ion batteries) registered in Paonta Sahib (Non attainment town).
5.	Transport Department + Traffic Police	Monitoring on vehicle fitness.	January 2020 & continue as regular activity	<ul style="list-style-type: none"> An inspection and certification centre is being established at Baddi by MoRTH funding.

Annexure III

				<ul style="list-style-type: none"> • The tender for construction for civil work has been awarded in favour of M/s Combined Infra Ltd. • In addition to this, the Department is also in process for establishment of six Mobile Automatic testing station in the state. • Till date, 17 Pollution Check Centres (PCC) operational out of which 15 centres are equipped with online Vahan Software.
6.	Transport Department + Traffic Police	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, etc.	January 2020 & continue as regular activity	<ul style="list-style-type: none"> • Under section 116 of Central Motor Vehicles Rules, 1989, notices are being issued to vehicles causing pollution. • Action is being taken against such vehicles during routine inspection by enforcement authorities.
8.	Municipal Council	Restriction on movement of goods vehicles in certain areas during day time and peak hours.	January 2020	The compliance ensured from time to time.
09.	Transport Department + Traffic Police	Ensuring commercial vehicles carrying husk, sand, construction debris etc. are properly covered.	January 2020	<ul style="list-style-type: none"> • It is intimated that MoRTH, GoI has recently amended and inserted a rule 138B in the Central Motor Vehicle Rules, 1989 through Notification dated 02.11.2018 whereby it has been made mandatory that all goods carriage vehicle shall carry goods in a closed body of the vehicle or container and that if it is necessary to carry goods in open body, goods shall be covered by using appropriate cover like tarpaulin or any other suitable material. • The necessary direction in this regard has been issued to the concerned authorities for strict implementation of the newly inducted provisions in the CMVR, 1989.
12.	Local Administration and Traffic Police	Good traffic management including redirection of traffic movement	January 2020	The compliance is ensured from time to time.
13.	Municipal Council and Traffic Police	Prevent parking of vehicles in the non-designated areas	January 2020	The compliance is ensured from time to time.

Annexure III

B. Road Dust

Sr. No.	Organization Responsible	Work proposed for Execution (In the Catchment Area)	Final Timeline for Completion	Existing Status
1.	NHAI, PWD & Municipal Council	Regular cleaning of road dust Water spraying on new/kuchha roads through tankers.	January-2020 & continue as regular activity	Tankers have been provided by HPPWD and Cleaning of road, berms through water sprinkling is done on regular basis.
2.	Public Works Deptt. & Municipal Council, BBNDA	Metalling of Roads, Berms, Construction of pucca pavement along the roads.	November 2020	The Town wise progress on Construction /Metalling of Roads is as below :- <ol style="list-style-type: none">1. Paonta Sahib (2.12 KMs)2. Kala Amb (11.3 KMs)3. Baddi (31.8) KMs4. Nalagarh (34.8 KMs)5. Parwanoo (1.9 KMs) The Town wise progress on Berms (Pucca Pavement) is as below :- <ol style="list-style-type: none">1. Paonta Sahib (3.205 KMs)2. Kala Amb (400 Meters)3. Baddi (2.67) KMs4. Nalagarh (8.5 KMs)5. Damtal (2.38 KMs)
3.	PWD/Forest Department	Tree plantation along the roads	June 2020	The plantation Done by HPPWD and Forest Department townwise is as below :- <ol style="list-style-type: none">1. Paonta Sahib (300 Plants)2. Kala Amb (500 Plants)3. Baddi (600 Plants)4. Parwanoo (1200 Plants)

Annexure III

4.	Forest Department and HPSPCB (PAPA)	Development of green belt in open areas, gardens, parks/ community places, schools & housing societies	June 2020	The Forest Department For setting up of Bio-diversity parks/Nature Park:- <ul style="list-style-type: none"> • Nalagarh • Kala Amb • Paonta Sahib The work is in progress.
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C. Bio- Mass and Garbage Burning

Sr. No.	Organization Responsible	Work proposed for Execution (In the Catchment Area)	Final Timeline for Completion	Existing Status
1.	Municipal Council, Agriculture, Horticulture, Forest Deptt. and BDO	Restriction on open burning of municipal solid waste, Biomass, plastic, Agriculture Horticulture waste etc. Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc	January 2020	Total Awareness/Training Camps Organised Twonwise. <ol style="list-style-type: none"> 1. Baddi (02 Camps, 200 Farmers participated) 2. <u>Nalagarh</u> (02 Camps, 145 Farmers participated) 3. <u>Parwanoo :</u> (02 Camps, 200 Farmers participated) 4. <u>Paonta Sahib</u> (05 Camps, 190 Farmers participated) 5. <u>Damtal</u> (26 Camps, 1793 Farmers participated) 6. <u>Sundernagar</u> (11 Camps, 1075 Farmers participated) 7. <u>Kala Amb</u> (08 Camps, 610 Farmers participated) <p><u>Following points addressed :-</u></p> <ul style="list-style-type: none"> • Not to burn the crop residues and stubbles in open. • Promotion of fast composting of biomass/crop residues. • Promotion of balanced use pesticides/fertilizers. • Adaption of Soil Health Management. • Provision for not providing incentives to the farmers in case of violation.
2.	Municipal Council	Immediate lifting of solid waste generated and cleaning of municipal drains for its disposal	January 2020	<ul style="list-style-type: none"> • All ULBs in the state are having waste to compost/manure facility and 2 ULBs having Waste to Energy Plants. • Out of all identified dump sites, 1 ULBs Parwanoo cleared legacy waste, whereas Baddi, Nalagarh the work is in progress.

Annexure III

3.	Municipal Council	Transportation of municipal solid wastes, construction materials and debris in covered system.	January 2020	<ul style="list-style-type: none"> The Solid Waste generated in in all 07 Towns is collected in in Covered vehicles. The Director, UD apprised that a C&D policy has been notified
4.	HPSPCB & Municipal Council	Regular check and control of burning of municipal solid waste and display of hoardings.	January 2020	<ul style="list-style-type: none"> HPSPCB levied Environmental Compensation amounting Rs.50000=00 to MC Baddi, Paonta Sahib for littering/burning of Solid Waste and Show cause notice issued to non-complying ULBs.
5.	Forest Department	Action Plan to minimise the forest fire	January 2020	<ul style="list-style-type: none"> Fire Fighting Equipment's (Water Tanker, Pumps, Vehicle, Tools, Fire Control Centres) procured for Nalagarh, Parwanoo, Kala Amb Non-attainment Towns.
6.	Department of Food & Civil Supply	Check on fuel adulteration and random monitoring of fuel quality data	January 2020	<ul style="list-style-type: none"> Total 68 nos of Petrol Pumps have been checked in all 07 Towns of NACs during 2019-20 and no irregularities observed.
		Inventorization of domestic fuel sources	January 2021	<ul style="list-style-type: none"> To enhance the consumption of Clean Fuel i.e LPG, State Government has launched "Himachal Grihini Suvidha Yajna" in addition to "Pradhan Matri Ujjwala Yojna" Total 2902 LPG connections have been issued during 2019-20.
7.	HPSPCB	Source Apportionment, carrying Capacity Study of Non-attainment Towns	Long Term (Total cost of Rs. 2.206 Crore for all 07 cities) June, 2021	<p>Source Apportionment Study :</p> <ul style="list-style-type: none"> Work awarded for conducting SA studies for 07 towns to IIT, Kanpur in January, 2019. The maps of all seven cities/towns have been digitized. The ambient air quality monitoring completed in all 7 towns of NACs. Analysis of all the 150 nos of ambient air quality samples are in process. The study with collection of baseline data pertaining to emission inventory of all points and area sources is started. SA Study will be completed by June 2021. <p>Carrying Capacity Study :</p> <ul style="list-style-type: none"> State Government constituted a "COMMITTEE" on 08th January, 2020 for studying CC of 7 Towns under NACs. The "COMMITTEE" held three meetings on 22th January, 2020 10th January, 2020 and 29th February, 2020. The CC study is being done based on SOP/Model shared by CPCB. Draft report has been prepared for all seven

Annexure III

				towns under non-attainment cities. The final report along with recommendation will be submitted by 31st March, 2020.
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D. Up-gradation of Monitoring System and Regulatory Action against Non-complying Industries :-

Sr. No.	Organization Responsible	Work proposed for Execution (In the Catchment Area)	Final Timeline for Completion	Existing Status
1.	HPSPCB	Regulatory Action against Non-complying Industries	Routine	Total 04 nos of Closure directions issued, and Rs. 6.5 lakhs have been imposed as Environmental Compensation. The APCDs of 53 units have been upgraded.
2.	HPSPCB	Installation of One CAAQMS at Baddi, Shimla.	January, 2021 (Long Term)	Tenders have been floated; technical scrutiny of technical bids received from 05 nos of firms is in process with HPSEDC.
		Upgradation of existing NAMP Stations for monitoring of 12 parameters. Financial assistance is awaited from the MoEF&CC/CPCB.	June, 2020 (subject to grant of funds from MoEF&CC/CPCB.	The HPSPCB is analysing 06 parameters i.e. PM10, PM2.5, SO ₂ , NO and additional 3 parameters i.e Ammonia, Ozone and Carbon Monoxide are also included. Remaining up-gradation work is in progress.